

the 10th February, 1993 and the 29th April, 1994, respectively and state:

(a) when the Rashtriya Kendriya Vidyalaya Adhyapak Sangh (U) was replaced by Rashtriya Kendriya Vidyalaya Adhyapak Sangh (S);

(b) whether Rashtriya Kendriya Vidyalaya Adhyapak Sangh (S) had been asked to prove its qualifying membership-strength in accordance with KVS recognition rules;

(c) if so, whether the membership strength has since been proved; and

(d) if so, the details thereof and if not, the basis of continuing its recognition and attached facilities?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION DEPTT. OF CULTURE) (KUM. SELJA): (a) to (d) Kendriya Vidyalaya Sangathan has intimated that the III convention of the Rashtriya Kendriya Vidyalaya Adhyapak Sangh (U) was held on 27th and 28th Nov., 1993 and as per the report of the Election Commissioner appointed by this Group, Shri Sukhbir Singh Malik was declared elected President of RKVAS(U) and the suffix of this Association was accordingly changed to Rashtriya Kendriya Vidyalaya Adhyapak Sangh (S).

The two groups of RKVAS are functioning as RKVAS(J) and RKVAS(S) and they have been provided facilities as given to other recognised Associations of KVS, temporarily, subject to the condition that the groups will prove their membership in accordance with the Rules.

Professional Managers for Higher Educational Institutions

1763. MISS SAROJ KHAPARDE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission has any proposals to develop professional managers for higher educational institutions in the country; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION DEPTT. OF CULTURE) (KUM. SELJA): (a) No, Sir.

(b) Does not arise.

Demands of Kendriya Vidyalaya Sangathan Employees

1764. SHRI JALALUDIN ANSARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 4137 given in the Rajya Sabha on 22nd April, 1994 and state:

(a) whether the 16 demands categorised as "accepted" have since been implemented;

(b) if so, the detailed information with regard to each of these demands; and

(c) what has been the fate of other demands?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION DEPTT. OF CULTURE) (KUM. SELJA): (a) to (c) Demands of

Kendriya Vidyalaya Sangathan Employees and Action Taken thereon.

Sl. No.	Demand	Action taken
1	2	3
1.	Recent recruitment of PRTs., TGTs etc. and their postings.	Panels notified and displayed in Regional Offices and Headquarters.
2.	Declaration of select panels regarding direct recruitment before issuing posting orders;	
3.	Filling up of vacancies in Headquarters Office of KVS and Regional Offices as early as possible with a target schedule;	Necessary Instructions have already been issued.
4.	Transferring out of the entitled employees serving in North-East Region on completion of tenure;	Employees, on completion of tenure in North-East Region are transferred to choice station subject to availability of vacancies.
5.	Formation of grievance cells in Headquarters as well as Regional Offices;	Grievance cells in Headquarters and Regional Offices have started functioning from May, 1994.
6.	Reduction in duty hours of chowkidars subject to concurrence by Finance.	Kendriya Vidyalaya Sangathan has accepted this demand.
7.	Counting of ad hoc service for promotion to higher post as per the Department of Personnel & Training instructions.	Necessary action already taken as per Deptt. of Personnel & Training instructions.
8.	Consideration of willingness while posting out the teachers rendered 'surplus' against sanctioned strength in a Vidyalaya;	Willingness of teachers is taken into consideration while posting, subject to availability of vacancies/administrative requirement.
9.	Rationalisation of Group Insurance Scheme as applicable to the employees of Central Govt.;	Already implemented.
10.	Review of recruitment rules for the post of Audit Officer;	The KVS has already decided to place the matter before its Board of Governors.
11.	Conducting work-study for Hqrs., and Regional Offices to reassess the staff requirement;	The Ministry of Human Resource Development has already initiated work-study of the KVS.
12.	Construction of additional staff quarters for the KVS Hqrs. and R.Os. staff wherever the land is available;	KVS has already accepted this demand and have started negotiations with various agencies for purchase of flats & construction of staff quarters.
13.	Discontinuing the policy of appointment of teachers on ad hoc/part-time basis. BOG has now approved the appointment of teachers against level/short term vacancies with full wages on contractual basis;	Since May, 1994 KVS is appointment policy of appointment of teacher against leave/short term vacancies on contractual basis;
14.	Re-orientation of existing system of appointment of AMAS;	Instructions have been issued for implementing revised Medical Attendant facilities w.e.f. May, 1994.

1	2	3
15. Convening of JMC meeting and expediting the progress of implementing the decisions taken in JCM;	Meeting of JCM was held in September 1994.	
16. Grant of over-time allowance to Group 'D' employees wherever permissible as per the entitlement;	OTA is admissible to Group 'D' employees in KVS as per rules.	

Demands which were examined further :

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| 1. Posting of Group 'D' employees as LDC after they acquire some minimum marks in the competitive examination; | The matter was examined in light of Govt. instructions. The admissible concession has already been extended to the employees concerned in KVS by issue of necessary instructions. |
| 2. Introduction of new elective subjects at +2 stage; | K.V.S. has already constituted a Committee to examine this issue. |
| 3. Extension of CGHS facilities to all employees of K.V.S. | Directorate of CGHS has declined this due to constraint of resources. The staff who are not being covered by CGHS are being provided medical re-imbursement as per rules. |

Demands not accepted.

1. Revival of transfer committee with employees' representative in the committee;
2. Institution of high-level enquiry against senior officers of the Sangathan;
3. Introduction of 5 days week in Kendriya Vidyalaya;
4. Representation of employees' associations' nominees on the proposed recruitment board for Kendriya Vidyalaya Sangathan;
5. Grant of time-bound promotion after eight years of service to Group 'D' employees.
6. Promotion of Group 'D' employees to the post of LDCs to the tune of 25% of the vacancies.

Recommendations made by Kothari Commission

1765. SHRI DILIP SINGH JUDEV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the main recommendations made by the Kothari Commission on Education;

(b) the steps/measures taken by Government to implement them;

(c) whether all recommendations have been implemented; and

(d) if not, the reasons therefor and the time by when these are likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUM. SELJA): (a) The report of the Kothari Commission (1956-66) contains the summary of recommendations. Copy of the report was laid on the table of the House on 29th August, 1996.

(b) to (d) In 1985-86, the government reviewed the implementation of education policy since the Kothari Commission and came up with a new National Policy on Education (NPE), which was approved by Parliament in May, 1986. This policy has been up-dated in 1992 and the Revised Policy Formulations were tabled in Rajya Sabha on 7th May, 1992.